

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A. No. 026/2014  
in  
Petition No. 327MP/2013**

Subject : Application for stay.

Date of hearing : 24.6.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Diwakar Solar Power Limited

Respondents : NTPC Vidyut Vypar Nigam Limited and others

Parties present : Shri Ramjee Srinivasan, Senior Advocate, DSPL  
Shri Hasan murtaza, Advocate, RSTEPL & MEIL  
Shri Aditya Panda, Advocate, RSTEPL & MEIL  
Ms. Anusha Nagarajan, DSPL  
Ms. Kanika Chug, DSPL  
Shri Shantanu Singh, DSPL  
Shri Raju Sharma, RSTEPL

**Record of Proceedings**

Learned senior counsel for the petitioner, Diwakar Solar Power Limited mentioned about filing of IA No. 026/2014 in Petition No. 327/MP/2013 and submitted that the IA be taken up for hearing on urgent basis since the stay granted by the Commission in the order dated 21.3.2014 on the encashment of Performance Bank Guarantee is expiring on 30.6.2014. He further submitted that the petitioner and other affected project developers approached MNRE vide letters dated 23.5.2014 and 23.6.2014 seeking expeditious decision on their representation for grant of extension of time for implementation of the projects. However, no response has been received from MNRE till date. Learned senior counsel further submitted that pending decision of MNRE on the representations made by the RE project developers including the petitioner, the Commission may consider to pass an order for extending the stay on the encashment of bank guarantee by NVVNL.

2. Learned counsel for the Rajasthan Sun Technique Energy Pvt. Ltd and MEIL Green Power Ltd submitted that he is filing IAs with similar prayers in Petition No. 313/MP/2014 and Petition No. 16/MP/2014.

3. The Commission directed to issue notice to the respondents in the IA and permitted the petitioners to make dasti service of the IA on the respondents.

4. The Commission directed to list the IAs for hearing on 30.6.2014.

5. The Commission directed MNRE to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**